

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 21147/2018

(Arising from impugned judgment and order dated 23.04.2018 in CRLA No. 1761 of 2006 passed by the High Court of Judicature, Allahabad at Lucknow Bench)

MAQSOOD AHMAD

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.82606/2018-EXEMPTION FROM FILING O.T. and IA No.82605/2018-EXEMPTION FROM SURRENDERING)

Date : 16-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR  
[IN CHAMBER]

For Petitioner(s)    Mr. Ajay Veer Singh, Adv.  
                              Mr. Uday Ram Bokadia, Adv.  
                              Mr. Rakesh Kumar K, Adv.  
                              Ms. Divya Garg, Adv.  
                              Mr. Sonal Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Application for exemption from surrendering is rejected. The petitioner's counsel tries to argue the case on merits taking the plea of *Alibi*. Such arguments will have to be raised before the Court hearing the petition.

However, as a last chance, the petitioner is granted four weeks' time to surrender and file proof thereof. If the needful is not done within the stipulated time, the special leave petition shall stand dismissed without further reference to the Court.

(DEEPAK MANSUKHANI)  
AR CUM PS

(SUMAN JAIN)  
COURT MASTER